

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For the attention of the creditors of MPL MOTORS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	MPL MOTORS PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	05.08.1998
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies under Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U93090TN1998PTC040934
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	No.6, F1, Abdul Regency, South Mada Street, Srinagar Colony, Saidapet, Chennai, TN-600015
6.	Insolvency Commencement Date in respect of Corporate Debtor	1st December 2020 (NCLT Order delivered on 20th November 2020; Received by IRP on 1st December, 2020)
7.	Estimated Date of Closure of Insolvency Resolution Process	30th May 2021
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	A. MOHAN KUMAR REGN No: (IBBI / IPA-002 / IP-N00377 / 2017- 2018 / 11120)
9.	Address and e-mail of the Interim Resolution Professional, as registered with the board	Flat F1, Sudarsan Apartments, 72, VGP Selva Nagar Second Main Road Velachery, Chennai 600 042. Email ID: needamohan@gmail.com Mobile No: 9003012871
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Flat F1, Sudarsan Apartments, 72, VGP Selva Nagar Second Main Road Velachery, Chennai 600 042. Email ID: needamohan@gmail.com Mobile No: 9003012871
11.	Last Date for Submission of Claims	15th December 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Not Applicable.

Notice is hereby given that the **National Company Law Tribunal** has ordered the commencement of a Corporate Insolvency Resolution Process of the **MPL MOTORS PRIVATE LIMITED** on **1st December 2020**.

The creditors of **MPL MOTORS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof **on or before 15th December 2020** to the interim resolution professional at the address mentioned against **entry No.10**.

The claims may be submitted in their specified Forms. Forms B- by the Operational creditors except workmen and Employees, Form C- by the Financial Creditors, Form D-by the Workmen and Employees, Form - E by the Authorised Representatives of workmen and employees, Form F - by the Other creditors in terms of Regulation 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

A.MOHAN KUMAR

INTERIM RESOLUTION PROFESSIONAL

(Reg No: IBBI/IPA-002/IP-N00377/2017-2018/11120)

Date : 01.12.2020

Place: Chennai